IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD LUCKNOW BENCH, LUCKNOW

Dated : 07.11.2013

<u>Notice</u>

It Is hereby informed that a list of Amicus curiae is required to be prepared as per rule 10, chapter XVIII of Allahabad High Court Rules, 1952.

In this regard all the advocates who are willing to act as Amicus curiae are hereby informed to submit their applications on prescribed proforma latest by **16.11.2013 between 10.00 A.M. to 02.00 P.M.** on every working day in the Counter earmarked for the same.

The advocates desirous of being considered must have three years practice at their credit.

REGISTRAR

Application form for inclusion of name in the panel of lawyers from under Rule-10 of Chapter-18 of Allahabad High Court Rules- 1952 to appear as Amicus Curiae.

YEAR 2014

Paste your self attested recent passport size coloured photograph here

1	Name	:-
2	Father's Name	:-
3	Date of Birth & Age	:-
4	Enrolment No.	:-
5	Advocate's Roll No.	:-
6	Place of sitting in the High Court	:-
7	Office address with Telephone No.	:-
8	Residential Address with Telephone No. (Proof be attached)	:-
9	Mobile No. (If any)	:-
10	Name of the Bar Association of which the applicant is member	:-
11	Whether the applicant is Oath Commissioner OR representing Government (Central or State) OR Corporations (of union or state) OR brief holder of the state	
12	Whether exclusively practicing in High Court	:-
13	Whether applicant is exclusively practicing on Criminal side	:-
14	Total income per year (as per the last return)	:-
15	Any additional qualification which may merit inclusion of the name in the list	:-

Declaration

- (a) I hereby declare that no F.I.R. or any complaint has ever been lodged against me and also declare that I have never been prosecuted in any Criminal / Contempt Case nor any Criminal / Contempt Case is pending against me.
- (b) I hereby declare that all the statements made in this application are true complete and correct to my personal knowledge. In the event of any information being found false, incomplete, incorrect or ineligibility being detected before or after the selection, my candidature / selection / appointment is liable to be cancelled automatically without any notice to me.
- (c) The information submitted herein shall be treated as final in respect of my candidature for the panel applied for through this application form.

Place : Date : (Signature of Applicant) Name : _____